

**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE
HON'BLE SHRI JUSTICE ANAND PATHAK**

WRIT PETITION No. 15683 of 2020

Between:-

1. **ABBAS MARU S/O SHRI ALI HUSAIN MARU, AGE ABOUT 53 YEARS O/C BUSINESS R/O BURHANI PARK FLAT NO.A-801, TILEKAR NAGAR, NEAR MSB SCHOOL, KONDHWA, BUDRUK, PUNE CITY, PUNE, MAHARASHTRA -411048**
2. **LAXMAN SINGH S/O LATE SHRI DAYAL SINGH AGE ABOUT 60 YEARS OLD O/C BUSINESS R/O 200/3, NAYAPURA, INDORE VALLABH NAGAR, INDORE MADHYA PRADESH -452003.**

.....PETITIONERS

(BY SHRI SANKALP SHARMA - ADVOCATE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY OF MINISTRY OF CORPORATE AFFAIRS, A -WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A-BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH).**

.....RESPONDENTS

**(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)**

WRIT PETITION No. 8554 of 2019

1. **SHRI SUDHIR KUMAR AWASTHI S/O SHRI GAJADHAR PRASAD AWASTHI R/O A-438, PLOT NO.9/6 TELECOM CITY SECTOR -62, NOIDA, UTTAR PRADESH -201301.**
2. **SMT. JYOTI AWASTHI D/O SHRI MOHAN PRASAD DIXIT R/O A-438, PLOT NO.9/6 TELECOM CITY SECTOR -62, NOIDA, UTTAR PRADESH -201301.**

.....PETITIONERS

(BY SHRI PRAVEEN SURANGE - ADVOCATE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A -WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.**

2. REGISTRAR OF COMPANIES GWALIOR,
HAVING ITS OFFICE AT 3RD FLOOR, 'A' BLOCK, SANJAY
COMPLEX, JAYENDRAGANJ, LASHKAR GWALIOR, M.P.
-474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 8639 of 2022

SMT. KALPANA PARMAR W/O SHRI PRATIPAL SINGH
PARMAR R/O WARD NO.14, GRAAM JIGANA,
BADOUNIKHURD, BARONI, DATIA, MADHYA PRADESH
-475686.

.....PETITIONER

(BY SHRI PRAVEEN SURANGE - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY,
MINISTRY OF CORPORATE AFFAIRS, A -WING, SHASTRI
BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. REGISTRAR OF COMPANIES GWALIOR,
HAVING ITS OFFICE AT 3RD FLOOR, 'A' BLOCK, SANJAY
COMPLEX, JAYENDRAGANJ, LASHKAR GWALIOR, M.P.
-474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 7409 of 2019

TUSHARIKA GUPTA D/O SHRI ANIL GUPTA, AGED ABOUT
39 YEARS, R/O B-14 BASANT VIHAR, DISTRICT GWALIOR
(MADHYA PRADESH) - 474002

.....PETITIONER

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY,
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI
BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH,
SANJAY COMPLEX, THIRD FLOOR, A BLOCK,

JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1

WRIT PETITION No. 9735 of 2019

Between:-

1. AMIT SINGH YADAV S/O RAJENDRA SINGH YADAV, AGED ABOUT 31 YEARS, R/O A-225, PATEL NAGAR R.K.PURI, CITY CENTRE DISTRICT GWALIOR
2. MOHIT YADAV S/O RAJENDRA SINGH YADAV, AGED ABOUT 25 YEARS, R/O A-225, PATEL NAGAR R.K.PURI, CITY CENTRE DISTRICT GWALIOR

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 10117 of 2019

Between:-

MR. KHALID QURESHI S/O LATE MR. ABDUL REHMAN, AGED ABOUT 50 YEARS, OCCUPATION – BUSINESS, R/O HOUSE NO. B-131, HARISHANKAR PURAM, JHANSI ROAD, DISTRICT GWALIOR (MADHYA PRADESH)

.....PETITIONER

(BY SHRI HARSHAVARDHAN TOPRE - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.

2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, 'A' BLOCK, SANJAY COMPLEX, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 10118 of 2019

Between:-

SHRI SANJAY KHANDELWAL S/O LATE SHRI GAJANAN KHANDELWAL, AGED ABOUT 52 YEARS, OCCUPATION – BUSINESS, R/O D-61, GULMOHAR CITY, NEW CITY CENTRE, GWALIOR (MADHYA PRADESH)

.....PETITIONER

(BY SHRI HARSHAVARDHAN TOPRE - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3rd FLOOR, 'A' BLOCK, SANJAY COMPLEX, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 12004 of 2019

Between:-

1. ARPIT SURANA S/O SHRI PUNYAPAL SURANA, AGED ABOUT 37 YEARS, R/O 24, B- BUILDERS COLONY, SGSITS ROAD, INDORE, (MADHYA PRADESH) – 452003
2. SAHANA SURANA D/O SHRI SURENDRA BARMecha, AGED ABOUT 24 YEARS, R/O 24, B-BUILDERS COLONY, SGSITS ROAD, INDORE (MADHYA PRADESH) - 452003

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 12015 of 2019

Between:-

1. JITENDRA KUMAR JAIN S/O SHRI SANTOSH SINGH JAIN, AGED ABOUT 73 YEARS, R/O 18-A, SHRI NAGAR ANNEX INDORE (MADHYA PRADESH) – 452018
2. SANJEEV JAIN S/O SHRI JITENDRA JAIN, AGED ABOUT 50 YEARS, R/O 18-A, SHRI NAGAR ANNEX, INDORE (MADHYA PRADESH) – 452018
3. SACHIT JAIN S/O SHRI JITENDRA JAIN, AGED ABOUT 44 YEARS, R/O 17- EMPIRE HOUSE S V ROAD, OPP IRLA PETRAL PUMP IRLA VILE PARLE WEST MUMBAI MAHARASHTRA – 400056
4. PUSHPA JAIN D/O SHRI JITENDRA JAIN, AGED ABOUT 68 YEARS, R/O 18-A, SHRI NAGAR ANNEX, INDORE (MADHYA PRADESH) – 452018
5. SANDEEP JAIN S/O SHRI JITENDRA JAIN, AGED ABOUT 48 YEARS, R/O 18-A, SHRI NAGAR ANNEX, INDORE (MADHYA PRADESH) – 452018

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 16510 of 2019

Between:-

1. MR. SURENDRA KUMAR RAI S/O LATE SHRI NARAYAN DAS RAI, AGED ABOUT 62 YEARS, OCCUPATION – BUSINESS, RESIDENT OF 91/1 CIVIL LINES, OPP. DIG OFFICE, JHANSI (UTTAR PRADESH)
2. MR. ABHINAV RAI S/O SURENDRA KUMAR RAI, AGED ABOUT 29 YEARS, OCCUPATION - BUSINESS, RESIDENT OF 91/1 CIVIL LINES, OPP. DIG OFFICE, JHANSI (UTTAR PRADESH)

.....PETITIONERS

(BY SHRI CHETAN KANUNGO - ADVOCATE)

AND

1. UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3rd FLOOR, 'A' BLOCK, SANJAY COMPLEX, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 16512 of 2019

Between:-

MR. YOGENDRA KUMAR YADAV S/O SHRI MAHENDRA SINGH YADAV, AGED ABOUT 51 YEARS, OCCUPATION – BUSINESS, R/O 49/1 MASIHA GANJ, SIPRI BAZAR, JHANSI

.....PETITIONER

(BY SHRI CHETAN KANUNGO - ADVOCATE)

AND

1. UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3rd FLOOR, 'A' BLOCK, SANJAY COMPLEX, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 17916 of 2019**Between:-****MRIGENDRA SINGH CHAUHAN S/O SHRI SURYAPAL SINGH CHAUHAN, AGED ABOUT 51 YEARS, R/O 31, KRISHNA SOCIETY, CHUNA BHATTI, BHOPAL, MADHYA PRADESH - 462016****.....PETITIONER****(NONE)****AND**

- 1. UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.**
- 2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)**

.....RESPONDENTS**(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)****WRIT PETITION No. 18310 of 2019****Between:-****SAURABH SAMADHIYA S/O SHRI DINESH KANT SAMADHIYA, AGED ABOUT 35 YEARS, OCCUPATION BUSINESS, R/O SAMADHIYA BHAWAN, CHHATRI BAZAR, LASHKAR, GWALIOR (MADHYA PRADESH)****.....PETITIONER****(BY SHRI ALOK SHARMA - ADVOCATE)****AND**

- 1. UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.**
- 2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A-BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)**

.....RESPONDENTS**(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)****WRIT PETITION No. 24521 of 2019****Between:-****NILESH UPADHYAY (DIN - 01648434) S/O SHRI RAMESH CHANDRA UPADHYAY, AGED ABOUT 55 YEARS, RESIDENT OF 201, SURYADARSHAN, 7 WHITE CHURCH COLONY, INDORE (MADHYA PRADESH) - 452001**

.....PETITIONER

(BY SHRI SARVENDRA KUMAR SINGH - ADVOCATE)

AND

1. UNION OF INDIA, REPRESENTED BY SECRETARY, MINISTRY OF CORPORATE AFFAIRS SHASTRI BHAWAN, DR. RAJENDRA PRASAD ROAD, NEW DELHI – 110001.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, AT REGISTRAR OF COMPANIES, MADHYA PRADESH AT A BLOCK, SANJAY COMPLEX, 3rd FLOOR, JAYENDRAGANJ, GWALIOR – 474009
3. STONETRACK OVERSEAS LIMITED THROUGH AUTHORISED REPRESENTATIVE HAVING ITS REGISTERED OFFICE AT F-1, BANSI PLAZA, MG ROAD, INDORE (MADHYA PRADESH) -452001
4. MNR MINING AND CONSTRUCTION LIMITED THROUGH AUTHORISED REPRESENTATIVE HAVING ITS REGISTERED OFFICE AT F-1, BANSI PLAZA, MG ROAD, INDORE (MADHYA PRADESH) – 452001
5. RADIANT MINES LIMITED THROUGH AUTHORISED REPRESENTATIVE HAVING ITS REGISTERED OFFICE AT F-1, BANSI PLAZA, MG ROAD, INDORE (MADHYA PRADESH) - 452001

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 24528 of 2019

Between:-

REENA UPADHYAY (DIN - 2045016) WIFE OF SHRI NILESH UPADHYAY, AGED ABOUT 55 YEARS, RESIDENT OF 201, SURYADARSHAN, 7 WHITE CHURCH COLONY, INDORE (MADHYA PRADESH) - 452001

.....PETITIONER

(BY SHRI SARVENDRA KUMAR SINGH - ADVOCATE)

AND

1. UNION OF INDIA, REPRESENTED BY SECRETARY, MINISTRY OF CORPORATE AFFAIRS SHASTRI BHAWAN, DR. RAJENDRA PRASAD ROAD, NEW DELHI – 110001
2. REGISTRAR OF COMPANIES, MADHYA PRADESH, AT REGISTRAR OF COMPANIES, MADHYA PRADESH AT A BLOCK, SANJAY COMPLEX, 3rd FLOOR, JAYENDRAGANJ , GWALIOR – 474009
3. SHRI HARI BUILDCON PRIVATE LIMITED THROUGH AUTHORISED REPRESENTATIVE HAVING ITS

REGISTERED OFFICE AT 54, PADMAVATI COLONY,
INDORE (MADHYA PRADESH) -452001

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO. 1)

WRIT PETITION No. 26221 of 2019

Between:-

RAM KISHORE ZALANI S/O SHRI KUMANDAS ZALANI,
AGED ABOUT 68 YEARS, OCCUPATION – BUSINESS, R/O
1/2 NEW PALASIA, YASHO BHAWAN, INDORE (MADHYA
PRADESH)

.....PETITIONER

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. UNION OF INDIA THROUGH SECRETARY, MINISTRY OF
CORPORATE AFFAIRS, "A" WING, SHASTRI BHAWAN,
RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS
OFFICE AT 3rd FLOOR, "A" BLOCK, SANJAY COMPLEX,
JAYENDRA GANJ, LASHKAR, GWALIOR (MADHYA
PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 1541 of 2020

Between:-

1. RAJESHWAR NATH GURJAR S/O SHRI VEERESHWAR
NATH GURJAR, AGED ABOUT 55 YEARS, R/O 10, GOLDEN
PLACE COLONY, A.B. ROAD, TEJPUR GADBADI,
RAJENDRA NAGAR, INDORE (MADHYA PRADESH) -
452012
2. NAVEEN MADAAN S/O SHRI MANGAL MADAAN, AGED
ABOUT 50 YEARS, R/O B.G.192, SCHEEM NO 74, SECTOR-
C, NEAR ASHISH NURSING HOME, INDORE (MADHYA
PRADESH) – 452010
3. AAKARSHIT MADAAN S/O SHRI ASHOK MADAAN, R/O
192, B.G. SCHEEM NO 74, SECTOR-C, NEAR ASHISH
NURSING HOME, INDORE (MADHYA PRADESH) - 452010

.....PETITIONERS

(BY SHRI HIMANSHU SHARMA - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 1794 of 2020

Between:-

ANIL JAIN S/O SHRI NAND KISHORE JAIN, AGED ABOUT 58 YEARS, R/O G-3 – 4, KANCHAN VIHAR -2, KANCHAN BAGH, INDORE (MADHYA PRADESH) - 452001

.....PETITIONER

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 1799 of 2020

Between:-

1. JAGADISH SIH S/O SHRI THAKUR PRASAD, AGED ABOUT 32 YEARS, R/O HIG 317 BAGMUGALIYA EXT LAHARPUR, BHOPAL (MADHYA PRADESH) – 462023
2. DANI SINGH S/O SHRI THAKUR PRASAD, AGED ABOUT 37 YEARS, R/O VILL – KATARA POST – MISROD BHOPAL (MADHYA PRADESH) - 462023

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI

2. BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
THE REGISTRAR OF COMPANIES, MADHYA PRADESH,
SANJAY COMPLEX, THIRD FLOOR, A BLOCK,
JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 3674 of 2020

Between:-

1. PANKAJ UPADHYAY (DIN : 02801088) S/O SHRI HARIOM
UPADHYAY, AGED ABOUT 40 YEARS, RESIDENT OF 10/83,
KIBE COLONY, RAU, INDORE (MADHYA PRADESH) -
453331
2. RAVI UPADHYAY (DIN : 02801406) S/O SHRI HARIOM
UPADHYAY, AGED ABOUT 37 YEARS, RESIDENT OF 10/83,
KIBE COLONY, RAU, INDORE (MADHYA PRADESH) -
453331

.....PETITIONERS

(BY SHRI SARVENDRA KUMAR SINGH - ADVOCATE)

AND

1. THE UNION OF INDIA REPRESENTED BY SECRETARY,
MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAWAN,
DR. RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, MADHYA PRADESH HAVING
ITS OFFICE AT A-BLOCK, SANJAY COMPLEX, 3rd FLOOR,
JAYENDRA GANJ, GWALIOR – 474009
3. INDORE METRO CITY INFRA DEVELOPERS PRIVATE
LIMITED HAVING CIN NO. U70101MP2012PTC027969
THROUGH AUTHORISED REPRESENTATIVE HAVING ITS
REGISTERED OFFICE AT 17, INDRA GANDHI NAGAR,
KESHAR BAG ROAD, INDORE (MADHYA PRADESH) -
452001

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 4985 of 2020

Between:-

JAY SAXENA S/O SHRI DEEPAK SAXENA, AGED ABOUT
35 YEARS, OCCUPATION - BUSINESS, R/O HOUSE NO.150,
ROHNA KALA, CHINDWARA, ROHNA (MADHYA
PRADESH)

.....PETITIONER

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, "A" BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 4987 of 2020

Between:-

AJAY SAXENA S/O SHRI DEEPAK SAXENA, AGED ABOUT 31 YEARS, OCCUPATION - BUSINESS, R/O HOUSE NO. 150, ROHNA KALA, CHINDWARA, ROHNA (MADHYA PRADESH)

.....PETITIONER

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, "A" BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 6128 of 2020

Between:-

SANDEEP MAHAJAN (DIN : 06506994 S/O SHRI GOVIND MAHAJAN, AGED ABOUT 37 YEARS, R/O 314, SUKHDEV NAGAR, AIRPORT ROAD, INDORE (MADHYA PRADESH) - 452001

.....PETITIONER

(BY SHRI SARVENDRA KUMAR SINGH - ADVOCATE)

AND

1. UNION OF INDIA REPRESENTED BY SECRETARY, MINISTRY OF CORPORATE AFFAIRS, SHASTRI BHAWAN, DR. RAJENDRA PRASAD ROAD, NEW DELHI - 110001
2. REGISTRAR OF COMPANIES, MADHYA PRADESH AT REGISTRAR OF COMPANIES , MADHYA PRADESH AT A BLOCK, SANJAY COMPLEX, 3rd FLOOR, JAYENDRA GANJ, GWALIOR (MADHYA PRADESH) – 474009
3. VIKAT SOFTWARE SOLUTION PRIVATE LIMITED THROUGH AUTHORISED REPRESENTATIVE HAVING ITS REGISTERED OFFICE AT 72, VYANKATESH NAGAR, INDORE (MADHYA PRADESH) - 452001

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 8703 of 2020

Between:-

1. SHIVENDRA PRATAP SINGH S/O SHRI RAJENDRA BAHADUR SINGH, AGED ABOUT 35 YEARS, OCCUPATION - BUSINESS, R/O H/N-18 A, E-7, HOUSING BOARD, ARERA COLONY, BHOPAL (MADHYA PRADESH)
2. YUVRAJ SINGH S/O SHRI RAJENDRA BAHADUR SINGH, AGED ABOUT 34 YEARS, OCCUPATION - BUSINESS, R/O 67 SHIVA ROYAL PARK SALAIYA, BHOPAL, NEAR AKRITY GREEN, BHOPAL (MADHYA PRADESH)

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3rd FLOOR, 'A' BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 8790 of 2020

Between:-

1. **RAKESH RAJPAL S/O SHRI ASHOK RAJPAL, AGED ABOUT 47 YEARS, R/O 07, JUNI INDORE, TRIVENI COLONY, INDORE (MADHYA PRADESH) - 452007**

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESPONDENT NO.1)

WRIT PETITION No. 8883 of 2020

Between:-

1. **GOPAL DANGI S/O GENDALAL, AGED ABOUT 40 YEARS, R/O 199, SANJAN PARK COLONY BICHOLI MARDANA ROAD, AGRAWAL PUBLIC SCHOOL KE PICHE, INDORE MADHYA PRADESH (INDIA) – 452016**
2. **MANISH PATEL S/O SHRI SANTOSH PATEL, AGED ABOUT 27 YEARS, R/O 86, MUNDLA, THARWAR, KHARGONE, MADHYA PRADESH (INDIA) - 451115**

.....PETITIONERS

(NONE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR

GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 8886 of 2020

Between:-

1. ROSHAN KHULLAR S/O SHRI MADANLAL KHULLAR, AGED ABOUT 57 YEARS, R/O E-436, VAISHNAV APP, SURENDRA PLACE, HOSHANGABAD ROAD, HUZUR, BHOPAL (MADHYA PRADESH) – 462026
2. SHRIKANT MALVIYA S/O SHRILAXMI NARAYAN MALVIYA, AGED ABOUT 59 YEARS, R/O 5, ROYAL RESIDENCY, NEAR SHAHPURA THANA BAVADIYA KALA, HUZUR BHOPAL, (MADHYA PRADESH) - 462039

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 9026 of 2020

Between:-

VIJAY CHOUDHARY S/O SHRI MADANLAL CHOUDHARY, AGED ABOUT 62 YEARS, R/O 905-906, INDRA DARSHAN BUILDING, NEW LINK ROAD, ANDHERI MUMBAI

.....PETITIONER

(BY SHRI ABHISEHK SINGH BHADORIA - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3rd FLOOR, 'A' BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, GWALIOR (MADHYA PRADESH) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 11364 of 2020

Between:-

1. JAYESH CHANDRA JHA S/O SHRI SATISH CHANDRA JHA,
AGED ABOUT 54 YEARS, R/O 130, KANCHAN BAGH,
SOUTH TUKOGANG, INDORE (MADHYA PRADESH) -
452001
2. PALLAVI JHA D/O SHRI MOHAN SHANKAR YAGNIK,
AGED ABOUT 49 YEARS, R/O 130/2 HUKUMCHAND
BAGICHA KANCHAN BAGH, SOUTH TUKOGANJ, INDORE
(MADHYA PRADESH) - 452001

.....PETITIONERS

(BY SHRI HIMANSHU SHARMA - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY,
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI
BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY
COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ,
GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 11390 of 2020

Between:-

1. MOHANLAL CHUGH S/O SHRI TARACHAND CHUGH,
AGED ABOUT 68 YEARS, R/O 85, PRAGATI VIHAR,
BICHOLI MARDANA, INDORE (MADHYA PRADESH) -
452016

.....PETITIONER

(BY SHRI HIMANSHU SHARMA - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY,
MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI
BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY
COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ,
GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 12492 of 2020

Between:-

1. AMIT KUMAR MALPANI S/O SHRI PURUSHOTTAM DAS MALPANI, AGE-43 YEARS, R/O SHOBHAPUR ROAD, PIPARIYA HOSHANGABAD, MADHYA PRADESH INDIA 461775
2. NEHA NYATI D/O SHRI PRADEEP KUMAR BANGAR, AGE-36 YEARS, R/O 39, RAMAJANAPURA VALE SE BAIPAS ROAD, AKALERA WARD 4, AKALERA RAJASTHAN INDIA 326033
3. RANJANA NYATI D/O SHRI RAM GOPAL PAPADIYA, AGED-41 YEARS, R/O 39, RAMAJANAPURA NALE SE BAIPAS ROAD, AKALERA WARD 7, AKALERA RAJASTHAN INDIA 326033

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 12493 of 2020

Between:-

1. KUMARI KHUSHBOO D/O SHRI ASHOK PRASAD, AGE-32 YEARS, R/O 117, MAHALAXMI TEMPLE, SECTOR-A, VIJAY NAGAR, INDORE, MADHYA PRADESH, 452010
2. SHREE BHAGWAN VASANT S/O SHRI BHAGWAN DAS SHREE, AGE-32 YEARS, R/O R/O 117, MAHALAXMI TEMPLE, SECTOR-A, VIJAY NAGAR, INDORE, MADHYA PRADESH, 452010

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK,

JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 12497 of 2020

Between:-

PRABAL DIXIT S/O SHRI BRIJESH CHANDRA DIXIT, AGE-
35 YEARS, R/O 404, DEEN DAYAL NAGAR, NEAR RISHI
GALAV SCHOOL MORAR, GWALIOR, MADHYA PRADESH
474006

.....PETITIONER

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 12783 of 2020

Between:-

1. SHALINI GUPTA D/O: VED PRAKASH GUPTA, AGE:51 YEARS, R/O:3 D-1 REGENCY LAKSHYA, 15 OLD PALASIA, B/H GREATER KAILASH NURSING HOME, INDORE, MADHYA PRADESH, INDIA 452001.
2. MAMTA GUPTA D/O: ROHTASH GUPTA, AGE:61 YEARS, R/O:204-B, KALINDI SQUARE, BEHIND LOTUS SHOWROOM, A.B.ROAD, INDORE, MADHYA PRADESH, INDIA 452001

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 12786 of 2020

Between:-

1. MAHESH DALODRA S/O BALKISHAN DALDORA, AGE-52 YEARS, R/O 3, PATEL NAGAR, INDORE, MADHYA PRADESH, 452005

.....PETITIONER

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13005 of 2020

Between:-

1. KSHITIJ PARMAR S/O PRAKASH PARMAR, AGE-33 YRS, OCCUPATION-BUSINESS, R/O-PIPLYAHANA SQUARE, 24 KALINDI KUNJ, INDORE

.....PETITIONER

(BY SHRI ABHISHEK SINGH BHADORIYA - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13025 of 2020

Between:-

1. RAJESH SHAH, AGED-50 YEARS, S/O SHRI SHANTI LAL SHAH, R/O FLAT NO 304, INDRAPRASHTHA APPT., 1 DRAVID NAGAR, INDORE, (MADHYA PRADESH)-452009

2. POONAM SHAH, AGED-52 YEARS, S/O SHRI HARI SHANKAR VERMA, R/O FLAT NO 304, INDRAPRASHTHA APPT., 1 DRAVID NAGAR, INDORE, (MADHYA PRADESH)-452009

.....PETITIONERS

(BY SHRI HIMANSHU SHARMA- ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

((BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13164 of 2020

Between:-

1. SHASHIKANT SHUKLA S/O SHRI P.R. SHUKLA, AGE-52 YEARS, OCCUPATION-BUSINESS,
2. SMT. SUNANDA SHUKLA W/O SHRI P.R. SHUKLA, AGE-72 YEARS, BUSINESS, BOTH 1&2 R/O HOUSE NO.100, BHARAT NAGAR, J.K.ROAD, NEAR PATANJALI YOG KENDRA, HUZUR, BHOPAL (MADHYA PRADESH)
3. PHOOL SINGH RAJPUT S/O SHRI MATADEEN SINGH, AGE-52 YEARS, OCCUPATION-BUSINESS, R/O WARD NO.15, VISHWAKARMA NAGAR, BOMBAY WALO KI CHAAL, MALVIYA GANJ, ITARSI, HOSHANGABAD, (MADHYA PRADESH)

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13203 of 2020

Between:-

1. RAJESH RAMCHANDRAN KUMAR, S/O RAMCHANDRAN

- KUMAR, AGE-44 YRS, OCCUPATION-BUSINESS, R/O 202-A BLOCK, STERLING SKYLINE, BICHOLI MARDANA, NEAR MAYANK BLUE WATER PARK, INDORE.
2. UMA DEVI VASANTHI D/O SASIDHARAN PILLAI, AGE-41 YRS, R/O-202-A BLOCK, STERLING SKYLINE, BICHOLI MARDANA, NEAR MAYANK BLUE WATER PARK, INDORE.

.....PETITIONERS

(BY SHRI ABHISHEK SINGH BHADORIYA - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRA GANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009.

.....RESPONDENTS

((BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13225 of 2020

Between:-

1. SYED MOHAMMAD ALI S/O SHRI SYED WAJEEH UDDIN AGE-43 YEARS, R/O 55 MAHAL ALAMGIR LAKHERA PURA BHOPAL
2. DHIRENDRA GUPTA S/O SHRI KAMLENDRA KUMAR GUPTA, AGE-33 YEARS R/O 2-E-213-214 JAIN NARAYAN VYAS BIKANER, RAJASTHAN.

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13426 of 2020

Between:-

YADVENDRA SINGH YADAV S/O SHRI PRAHLAD SINGH YADAV, AGE-29 YEARS, OCCUPATION-BUSINESS, R/O HOUSE NO.E-12, SECTOR 3, GLOBAL PARK CITY, BAGMUGALIYA KATRA HILLS, BHOPAL, MADHYA

PRADESH

.....PETITIONER

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. **THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009.**

.....RESPONDENTS

((BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13754 of 2020

Between:-

1. **RAJESH SINGH THAKUR S/O SHRI RAMLAL THAKUR, AGE-48 YEARS, R/O H.NO.63, MAHAMAI KA BAGH, NEAR SHANKAR MANDIR, BHOPAL**
2. **VANDANA THAKUR D/O S/O SHRI RAMDAS THAKUR, AGE-44 YEARS, R/O H.NO.63, MAHAMAI KA BAGH, NEAR SHANKAR MANDIR, BHOPAL**

.....PETITIONERS

(NONE)

AND

1. **THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 13759 of 2020

Between:-

1. **TIKAMCHAND LOUNGANI S/O SHRI KHEMCHAND LOUNGANI, AGE-59 YEARS, R/O 202B, YASHRAJ RESIDENCY 10, MANORAMA GANJ, INDORE.**
2. **MAYANK RAJESH SEWANI S/O SHRI RAJESH NIHALCHAND SEWANI, AGE-31 YEARS, R/O B/102, SURYA FLAT, ANAND MAHAL ROAD, ADAJAN SURAT, GUJRAT.**

.....PETITIONERS

(BY SHRI RAJENDRA JAIN - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

((BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 14131 of 2020

Between:-

SANDEEP BAROD, AGED-38 YEARS, S/O SHRI SHALIGRAM BAROD, R/O BAPAT CHOURAHA KE PASS, AL 140, PANDIT DINDAYAL UPADHYAY NAGAR, SUKHLIYA, INDORE, MADHYA PRADESH 452010.

.....PETITIONER

(BY SHRI HIMANSHU SHARMA - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 14171 of 2020

Between:-

SHALIGRAM BAROD, AGED-64 YEARS, S/O AMBARAM BAROD, R/O AL-140, PANDIT DINDAYAL UPADHYAY NAGAR, INDORE, MADHYA PRADESH 452010.

.....PETITIONER

(BY SHRI HIMANSHU SHARMA - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.

2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 14950 of 2020

Between:-

SUBRAMANIAM RAJGOPALA S/O SHRI GANGADHAR RAJGOPALA, AGE-73 YEARS, OCCUPATION-BUSINESS, R/O B-15, AKSHAYA CHS LIMITED, CHEDDA NAGAR, TILAK NAGAR, MUMBAI (MAHARASHTRA)

.....PETITIONER

(BY SHRI ABHISHEK SINGH BHADORIYA - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009.

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 15500 of 2020

Between:-

1. HITENDRA SINGH PARMAR, AGED-43 YEARS, S/O SHRI VIKRAM SINGH PARMAR, R/O 1, CENTRURY ESTATE, GULMOHAR EXTENSION TILAK NAGAR, INDORE, MADHYA PRADESH 452018.
2. SHIVANI SINGH PARMAR, AGED-43 YEARS, D/O SHRI PRAHLAD SINGH RATHORE, R/O 1, CENTURY ESTATE GULMOHAR EXTENDSION, GREATER KAILASH ROAD, INDORE, MADHYA PRADESH-452001.

.....PETITIONERS

(BY SHRI HIMANSHU SHARMA - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH,

SANJAY COMPLEX, THIRD FLOOR, A BLOCK,
JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 15501 of 2020

Between:-

SOMESH UPADHYAY S/O SHRI AKHILESH UPADHYAY,
AGE-26 YEARS, OCCUPATION-BUSINESS, R/O LX-6,
WINDSOR ESTATE PHASE-II, CHUNA BHATTI, KOLAR
ROAD, R.S.NAGAR, HUZUR, BHOPAL, MADHYA PRADESH.

.....PETITIONER

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 15651 of 2020

Between:-

1. SHASHI GOEL W/O SHRI RAGHUNANDAN GOEL, AGE-55 YEARS, OCCUPATION-BUSINESS, R/O HOUSE NO.810, RAFI AHMAD KIDWAI WARD, DUBEY COLONY, KATNI, MURWARA, MADHYA PRADESH.
2. SHRI RAGHUNANDAN GOEL S/O SHRI MOHAN LAL GOEL, AGE-58 YEARS, OCCUPATION-BUSINESS, R/O HOUSE NO.810, RAFI AHMAD KIDWAI WARD, DUBEY COLONY, KATNI, MURWARA, MADHYA PRADESH.

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA

PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 16001 of 2020

Between:-

1. SANJAY HASSANANDANI S/O SHRI DHARAMDAS HASSANANDANI, AGE-51 YEARS, OCCUPATION-BUSINESS, R/O GULMOHAR COLONY, INDORE, MADHYA PRADESH.
2. VINOD HASSANANDANI S/O SHRI JETHANAND HASSANANDANI, AGE-51 YEARS, OCCUPATION-BUSINESS, R/O SCHEME NO.140, 15-C, SAMPAT FARMS, BICHOLI MARDANA, INDORE, MADHYA PRADESH.
3. KUSHAL MAKHIJA S/O SHRI PRAKASH MAKHIJA, AGE-33 YEARS, OCCUPATION-BUSINESS, R/O SAKET NAGAR, INDORE, MADHYA PRADESH
4. HARMINDER TUTEJA S/O SHRI HARBANS SINGH TUTEJA, AGE-51 YEARS, OCCUPATION: BUSINESS R/O 10, DUBEY COLONY, MANIK BAGH ROAD, WAGH NURSING HOME KE PASS KHATIWALA TANK, INDORE, (MADHYA PRADESH)
5. PRAKASH MAKHIJA S/O SHRI DAYARAM MAKHIJA, AGE-59 YEARS, OCCUPATION-BUSINESS, PALIWAL NAGAR, INDORE, (MADHYA PRADESH)

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 16147 of 2020

Between:-

1. DHEERENDRA NIGAM S/O OMPRAKASH NIGAM, AGE-52 YEARS, R/O WARD NO.6, NEW COLONY NAUGAON, CHATTARPUR, MADHYA PRADESH.

.....PETITIONER

(BY SHRI ABHISHEK SINGH BHADORIYA- ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NEWASKAR - ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 17230 of 2020

Between:-

1. PRAVEEN KUMAR SHARMA S/O SHRI JWALA DUTT SHARMA, AGE-45 YEARS, OCCUPATION-BUSINESS, R/O HIG-401, BLOCK NO. 3A, REGAL TOWN, AWADH PURI HUZUR, BHOPAL, (MADHYA PRADESH)
2. MUKESH MEWARA S/O SHRI RAMESH MEWARA, AGE-42 YEARS, OCCUPATION-BUSINESS POST HASNABAD, THESIL SEHORE, MADHYA PRADESH.
3. YOGESH KUMAR DWIVEDI S/O SHRI SAWAI LAL DWIVEDI, AGE-49 YEARS, OCCUPATION-BUSINESS, R/O 161 GAYATRI VIHAR PHASE-1, NEAR WATER TANK, BAGMUGALIYA, HUZUR, BHOPAL, MADHYA PRADESH.

.....PETITIONERS

(BY SHRI ANVESH JAIN- ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NEWASKAR - ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 17435 of 2020

Between:-

KIRAN DEVI MITTAL W/O SHRI SITARAM MITTAL, AGE-52 YEARS, OCCUPATION-BUSINESS, R/O 701A 5 SURAJ KOTHI PARK ROAD, NEHRU PARK, VALLABH NAGAR, INDORE, MADHYA PRADESH.

.....PETITIONER

(BY SHRI ANVESH JAIN- ADVOCATE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, LASHKAR, GWALIOR (MADHYA PRADESH) 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NEWASKAR - ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 17443 of 2020

Between:-

SANJEEV PATNI S/O SHRI SATISH CHAND PATNI, AGE-60 YEARS, R/O E-1102 MANTRI ELEGANCE BANNERGHATTA ROAD PALYA BANGALORE, SOUTH BANGALORE, KARNATAKA.

.....PETITIONER

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NEWASKAR - ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 17454 of 2020

Between:-

1. DINESH KHANDELWAR S/O SHRI PREM SWARUP KHANDELWAL, AGE-46 YEARS, 11/1, KAILASH MARG, MALHARGANJ, INDORE, MADHYA PRADESH.
2. MANISH GARG S/O SHRI RADHE SHYAM GARG, AGE-38 YEARS, R/O 404 B G RESIDENCY, 194/3, CHITAWAD ROAD, SAJAN NAGR, INDORE, MADHYA PRADESH, 462001
3. MANISH SHARMA S/O SHRI MALIRAM SHARMA, AGE-50 YEARS, R/O 223, SUKHDEV NAGAR, INDORE, MADHYA PRADESH, INDIA, 452001.

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NEWASKAR - ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 18268 of 2020

Between:-

1. RAVINDRA CHOUDHARY S/O SHRI MOTIRAM CHOUDHARY, AGE-49 YEARS, R/O VILL. MATRALA, MATRALA, BADWANI MADHYA PRADESH
2. MANOHAR CHOUDHARY S/O SHRI MOTIRAM CHOUDHARY, AGE-46 YEARS, VILL. MATRALA, THE. PANSEMAL

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NEWASKAR - ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.19972 OF 2020

Between:-

1. PRAMOD KUMAR SETHI W/O SHRI DARSHAN LAL SETHI, AGE-61 YEARS, OCCUPATION-BUSINESS,
2. RITU SETHI W/O SHRI PRAMOD KUMAR SETHI, AGE-53 YEARS, OCCUPATION-BUSINESS,
3. ROHAN SETHI S/O SHRI PRAMOD KUMAR SETHI, AGE-34 YEARS, OCCUPATION-BUSINESS,
4. RAGHAV SETHI S/O PRAMOD KUMAR SETHI, AGE-30 YEARS, OCCUPATION-BUSINESS,

ALL R/O 1, GULMOHAR EXTENSION, TILAK NAGAR,
INDORE (M.P.)

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, "A" WING, SHASHTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, "A" BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR, M.P. 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.12653 OF 2021

Between:-

1. SHRI BRIJ MOHAN SHRIVASTAVA S/O- SHRI RADHA MOHAN SHRIVASTAVA R/O- 101/17, SHIVAJI NAGAR, BHOPAL, MADHYA PRADESH 462016
2. SMT. MADHULIKA SHRIVASTAVA W/O SHRI BRIJ MOHAN SHRIVASTAVA R/O- 101/17, SHIVAJI NAGAR, BHOPAL, MADHYA PRADESH 462016

.....PETITIONERS

(BY SHRI PRAVEEN SURANGE - ADVOCATE)

AND

1. UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, 'A' WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI.
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, "A" BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR, M.P. 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.14814 OF 2021

Between:-

- SHRI DEEPAK CHAWLA S/O SHRI DAYALDAS CHAWLA,
AGED – ADULT, OCCUPATION – BUSINESS 46, GULMARG

COLONY, NEAR SAKET, INDORE (M.P.) - 452001

.....PETITIONER

(BY SHRI CHETAN KANOONGO - ADVOCATE)

AND

1. UNION OF INDIA, THROUGH MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN GARAGE NO.14, DR. RAJENDRA PRASAD ROAD, (NEW DELHI)- 110001
2. THE REGISTRAR OF COMPANIES, GWALIOR, 3RD FLOOR, A BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, GWALIOR, (M.P.) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.14947 OF 2021

Between:-

1. PRADEEP TIWARI W/O PREMNARAYAN TIWARI AGE – 65 YEARS, R/O-H-7-B, PUNJABI BAGH, GOPALPURA, BHOPAL (MP)
2. ARTI TIWARI W/O PRADEEP TIWARI, AGE - 63 YEARS, R/O- H-7-B-, PUNJABI BAGH, GOPALPURA, BHOPAL (MP)

.....PETITIONERS

(BY SHRI CHETAN KANOONGO - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, (NEW DELHI)- 110001
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, A BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, GWALIOR, (M.P.) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.14962 OF 2021

Between:-

- VIKAS JAIN S/O SHRI SANTOSH KUMAR JAIN, D-9, AIRPORT ROAD, SUNCITY COLONY LALAGHATI, HUZUR, BHOPAL (M.P.) - 462030

.....PETITIONERS

(BY SHRI CHETAN KANOONGO - ADVOCATE)

AND

1. UNION OF INDIA, THROUGH MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN GARAGE NO.14, DR. RAJENDRA PRASAD ROAD, (NEW DELHI)- 110001
2. THE REGISTRAR OF COMPANIES, GWALIOR 3RD FLOOR, A BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, GWALIOR, (M.P.) - 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.26847 OF 2021

Between:-

VIKASH DEEP BIDOLIYA, AGED – 34 YEARS, S/O SHRI ANIL KUMAR BIDOLIYA, R/O- H.NO.403, B- BLOCK, JEEVAN VIHAR COLONY, KOTRA ROAD, HUZUR, BHOPAL (M.P.) - 462003

.....PETITIONERS

(BY SHRI CHETAN KANOONGO - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.28753 OF 2021

Between:-

1. JAY RAJAWAT S/O JAGANNATH SINGH RAJAWAT, AGE- 52 YEARS R/O 285, TULSI VIHAR COLONY, CITY CENTRE GWALIOR
2. SURAJ RAJAWAT S/O SHRI JAY RAJAWAT, AGE 38 YEARS R/O 285, TULSI VIHAR COLONY, CITY CENTRE GWALIOR

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX 3RD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.19853 OF 2020

Between:-

1. ANUP SAXENA S/O SHRI JAGDISH BIHARI SAXENA, AGE – 52 YEARS, R/O- MIG-15, B, BLOCK, MPSRTC COMPLEX, DEPOT CHAURAHA, JAWAHAR CHOWK, BHOPAL MADHYA PRADESH, 462003
2. SURUCHI SAXENA D/O-SHRI MEGHRAJ JANURIA, AGE – 34 YEARS, R/O- Q NO.12, AKRATI GARDAN, GAUTAM NAGAR, NEHRU NGR, BHOPAL MADHAY PRADESH, 462003

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)

.....RESPONDENTS

((BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.19454 OF 2020

Between:-

1. JASRAJ MEHTA S/O- SHRI DEVILAL MEHTA, AGE- 58 YEARS, R/O- 42, SHANKARBAG, INDORE MADHYA PRADESH, 452001
2. YASHODA MEHTA D/O-SHRI MOHAN LAL JOSHI, AGE – 51

YEARS, R/O- 42, SHANKARBAG COLONY, INDORE,
MADHYA PRADESH 452001

.....PETITIONERS

(NONE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.18277 OF 2020

Between:-

SANDEEP SHRIVASTAVA S/O-SHRI LAXMAN PRASAD
SHRIVASTAVA, AGE- 55 YEARS, R/O- RH-5, CLASSIC
PALIWAL CITY, INDORE, MADHYA PRADESH, 452018

.....PETITIONER

(NONE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)
- 3.

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.592 OF 2022

Between:-

DEEPAK NAGAR S/O SHRI RAVIKANT NAGAR, AGE 49
YEARS, OCCUPATION- BUSINESS, R/O- HOUSE NO.58/4,
RACE COURSE ROAD, INDORE (M.P.)

.....PETITIONER

(BY SHRI NAKUL KHEDKAR - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.3792 OF 2022

Between:-

1. GIRIRAJ PANDEY S/O SHRI ANANDI LAL PANDEY, AGE 41 YEARS, OCCUPATION – BUSINESSM R/O- WARD NO.2, PURANA BUS STAND PACHORE, RAJGARH (M.P.)
2. DEEPAK SHARAM S/O SHRI RADHESHYAM SHARMA, AGE – 37 YEARS, OCCUPATION- BUSINESS, R/O- WARD NO.17, BADLIPURA, SARANGPUR, RAJGARH (M.P.)
3. SIRAJ ALI S/O GAFUR ALI, AGE – 65 YEARS, OCCUPATION-BUSINESS, R/O- WARD NO.8, BUDE BALAJI, BASANTILAL NAGAR, GUNA (M.P.)

.....PETITIONERS

(BY SHRI NAKUL KHEDKAR - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 3901 OF 2022

Between:-

1. NEERAJ KUMAR MORDIYA S/O SHRI NARAIN DAS MORDIYA, AGE -34 YEARS
2. SHAKTI KUMAR MORDIYA S/O SHRI NARAIN DAS

MORDIYA, AGE – 31 YEARS

3. **DHEERAJ MORDIYA S/O SHRI NARAIN DAS MORDIYA, AGE – 30 YEARS**
4. **NARAIN DAS MORDIYA S/O SHRI CHHINKU RAM MORDIYA, AGE 59 YEARS**

ALL R/O CITY KOTWALI SATNA

.....PETITIONERS

(NONE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX 3RD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 4792 OF 2022

Between:-

1. **AJAY WADHWANI, AGED- 42 YEARS, S/O- SHRI GANGARAM WADHWANI, R/O- 516, KHATIWALA TANK INDORE (M.P.)**
2. **DILIP WADHWANI, AGED- 44 YEARS, S/O- SHRI GANGARAM WADHWANI, R/O- 516 KHATIWALA TANK OPPOSITE DUR SANCHAR QUARTER, INDORE (M.P.)**

.....PETITIONERS

(BY SHRI HIMANSHU SHAMRA - ADVOCATE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR

GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 7124 OF 2022

Between:-

SUNIL KHANDUJA, AGED- 62 YEARS, S/O- SHRI UTTAM
CHAND KHANDUJA, R/O- VILLA C 101, KHANDUJA
MANORE, DAINIK BHASKAR CITY, MORAR, GWALIOR
(M.P.)- 474006

.....PETITIONERS

(BY SHRI HIMANSHU SHAMRA - ADVOCATE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR, (M.P.)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No. 20137 OF 2020

Between:-

1. KESHAV UPADHYAY, S/O- SHRI YOGESH UPADHYAY, AGED- 37 YEARS
2. YOGESH UPADHYAY, S/O- LATE SHRI V.N. UPADHYAY, AGED- 64 YEARS

BOTH ARE DIRECTORS OF M/S. ELEVATION LOGISTIC
PVT. LTD., BOTH ARE R/O- 20-21, LAXMI BAI COLONY,
PADAV, GWALIOR DISTT. GWALIOR (M.P.)

.....PETITIONERS

(BY SHRI ARUN DUDAWAT - ADVOCATE)

AND

1. UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, A- BLOCK, SANJAY COMPLEX, JAYENDRAGANJ, LASHKAR, GWALIOR M.P. 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR

GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.1067 OF 2021

Between:-

MADHVI AGNIHOTRI W/O- SHRI RAJEEV AGNIHOTRI,
AGE- 50 YEARS, OCCUPATION – BUSINESS, R/O- 71,
SHREE NAGAR EXT. INDORE (M.P.)

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, A- BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR M.P. 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.1070 OF 2021

Between:-

RAJEEV AGNIHOTRI S/O- SHRI RAMA SHANKER
AGNIHOTRI, AGE- 51 YEARS, OCCUPATION – BUSINESS,
R/O- 71, SHREE NAGAR EXT. INDORE (M.P.)

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, A- BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR M.P. 474009

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.2527 OF 2021

Between:-

1. PARESH AGARWAL S/O SHRI JAGDISH MOHAN AGARWAL, AGE-51 YEARS, OCCUPATION- BUSINESS, ADDRESS – BADRI VISHAL PLAZA, KHUBI KI BAZARIYA, GWALIOR (M.P.)

2. **RAJESH MODI S/O SHRI RAMESH CHAND MODI, AGE – 59 YEARS, OCCUPATION- BUSINESS, ADDRESS- TANSEN NAGAR, GWALIOR**
3. **TARUN KUMAR ANIL KUMAR AGARWAL S/O SHRI ANIL BENKATBIHARI AGARWAL, AGE- 45 YEARS, OCCUPATION - BUSINESS, ADDRESS- BADRI VISHAL PLAZA, KHUBI KI BAZARIYA, GWALIOR**

.....PETITIONERS

(BY SHRI ANVESH JAIN - ADVOCATE)

AND

1. **UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **REGISTRAR OF COMPANIES, GWALIOR HAVING ITS OFFICE AT 3RD FLOOR, A- BLOCK, SANJAY COMPLEX, JAYENDRA GANJ, LASHKAR, GWALIOR M.P. 474009**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.5538 OF 2021

Between:-

1. **AMIT BHANDARI S/O SHRI ANAND CHAND BHANDARI, AGE-51 YEARS, R/O- ANAND 5AA SCHEME NO.54 A.B. ROAD, SATHYA SAI SCHOOL CHORAHA VIJAY NAGAR INDORE, MADHYA PRADESH, 452010**
2. **KRISHNA BHANDARI D/O- SHRI ANAND CHAND BHANDARI, AGE- 75 YEARS, R/O- F-47, MIG COLONY INDORE, MADHYA PRADESH, 452001**

.....PETITIONERS

(NONE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (M.P.)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.5662 OF 2021

Between:-

1. **VISHNU GOVINDRAM SHARMA S/O- SHRI GOVINDRAM SHARMA, AGE-51 YEARS R/O- R-14 GOYAL NAGAR, TILAKNAGAR, INDORE**
2. **KIRAN SHARMA D/O SHRI GHANSHYAM SHARMA, AGE-46 YEARS R/O- R-14 GOYAL NAGAR, TILAKNAGAR, INDORE**

.....PETITIONERS

(NONE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (M.P.)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.6595 OF 2021

Between:-

RAMA KANT SAMADHIYA S/O SHRI PRABHU DAYAL SAMADHIYA, AGE- 51 YEARS, R/O- SAMADHIYA BHAWAN CHHATRI BAZAR, LASHKAR GWALIOR, MADHYA PRADESH INDIA, 474001

.....PETITIONER

(NONE)

AND

1. **THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI**
2. **THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX, THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (M.P.)**

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

WRIT PETITION No.8046 OF 2021

Between:-

**SOUMITRA SURESH JOSHI S/O- SHRI GANGADHAR
RAJGOPALA, AGE- 73 YEARS, OCCUPATION – BUSINESS,
R/O- B-G, F-27 INDUS SATELLITE GREENS, VILLAGE
KAILO DHALLA, INDORE**

.....PETITIONER

(BY SHRI ABHISHEK SINGH BHADOURIA - ADVOCATE)

AND

- 1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY
OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN,
RAJENDRA PRASAD ROAD, NEW DELHI**
- 2. REGISTRAR OF COMPANIES, GWALIOR HAVING ITS
OFFICE AT 3RD FLOOR, A BLOCK, SANJAY COMPLEX,
JAYENDRA GANJ, LASHKAR, GWALIOR, M.P. 474009**

.....RESPONDENTS

**(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)**

WRIT PETITION No.8652 OF 2021

Between:-

**SYED ADIL HUSSAIN, AGED – 41 YEARS, S/O- HUSSAIN
SHAKIR SYED, R/O- H.NO.01, PLOT NO.22, AIRPORT ROAD
SINGAR CHOLI NEAR GULMOHAR MARRIAGE GARDEN
GREEN VALLEY COLONY BHOPAL (M.P.) 462030**

.....PETITIONER

(BY SHRI HIMANSHU SHARMA - ADVOCATE)

AND

- 1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY
OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN,
RAJENDRA PRASAD ROAD, NEW DELHI**
- 2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH,
SANJAY COMPLEX THIRD FLOOR, A BLOCK,
JAYENDRAGANJ, GWALIOR (M.P.)**

.....RESPONDENTS

**(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR
GENERAL FOR RESONDENT NO.1)**

WRIT PETITION No.9982 OF 2021

Between:-

- 1. MANAN DIXIT S/O- SHRI HARISH VARDHAN DIXIT, AGE –**

35 YEARS R/O- FLAT NO.508, BLOCK A, KALYAN SAMPAT GARDEN, INDORE

2. SHITLABEN ARIF MANJI D/O- SHRI BATUKBHAI DAREDIYA, AGE- 50 YEARS R/O- KARIMNAGAR, PANCHPADA BOTAD, GUJARAT

.....PETITIONER

(NONE)

AND

1. THE UNION OF INDIA, THROUGH SECRETARY, MINISTRY OF CORPORATE AFFAIRS, A-WING, SHASTRI BHAWAN, RAJENDRA PRASAD ROAD, NEW DELHI
2. THE REGISTRAR OF COMPANIES, MADHYA PRADESH, SANJAY COMPLEX THIRD FLOOR, A BLOCK, JAYENDRAGANJ, GWALIOR (M.P.)

.....RESPONDENTS

(BY SHRI PRAVEEN KUMAR NIWASKAR – ASSISTANT SOLICITOR GENERAL FOR RESONDENT NO.1)

Matter heard and reserved on	:	21-04-2022
Order was delivered on	:	09-06-2022

ORDER

1. Regard being had to the similitude of controversy, all the writ petitions referred above were heard analogously and decided by this common order. For convenience's sake, facts of writ petition No.15683/2020 are taken into consideration.
2. The instant petition (W.P.No.15683/2020) under Article 226 of Constitution of India is preferred preferred by the petitioners seeking following reliefs:

a) That, the impugned order Annexure P-1 under section 164(2) of the Companies Act, 2013 in relation to the petitioner may kindly be directed to be quashed and the name of the petitioner as a Disqualified Director from the list of Disqualified Director by ROC -Gwalior may kindly be deleted forthwith.

b) That, the DIN No.05171973 & 05266971 of the petitioners respectively be directed to be restored/reactivated in respect for E-filing of other surviving company.

c) Any such relief as this Hon'ble Court deem fit in the present facts and circumstance of the case.

3. Grievances as echoed in the writ petition along with other similar writ petitions are that they are aggrieved by the action taken by the Registrar of Companies (ROC), Madhya Pradesh, Gwalior (respondent No.2 herein) under Section 164(2) of the Companies Act, 2013 (hereinafter referred to as “the Act of 2013”) of deactivation of Director's Identification Number (DIN) of petitioners, thus, disqualifying them under Section 164(2) of the Act of 2013 for a period of 5 years from 01-11-2018 to 30-10-2023 from acting as directors of the companies. Dispute originates on account of the fact that one of the companies in which petitioners were directors namely Kanchan Creation Ltd. had its name struck off from the Register of Companies by ROC -Gwalior.
4. Precisely stated facts of the case are that petitioners were working as

directors of few companies and obtained DIN from the respondents in terms of provision as per Section 154 of the Act of 2013 read with rule 9/10 of the Companies (Appointment and Qualification of Directors) Rules, 2014 (hereinafter referred to as “the Rules of 2014”). Petitioners incorporated a company -Kanchan Creation Ltd. having CIN No.U45201MP1999PLC013727 in the State of Madhya Pradesh for the purpose of providing and managing manpower in various industries and organizations but company did not carry out any business for past 3 years and its bank accounts were also not in operation, for preceding 3 years petitioners did not file requisite return also as required under the Act of 2013. Consequently, petitioners incurred disqualification under Section 164(2) of the Act of 2013. However, the company continued to file its return but thereafter no return were filed as the company was not carrying on any business and consequently name of the company was struck off by the ROC -Gwalior.

5. Subsequently based upon on the status of the said company, respondents disqualified the petitioners to act as directors in other companies also and their DIN were also deactivated. It is worth mentioning the fact that other companies in which petitioners are directors are doing normal business and their statutory returns namely financial statements and annual returns are regularly filed.

6. On 13-09-2017, respondents posted a list of disqualified directors of the struck off companies all over the country with a separate list of companies having registered office under the jurisdiction of various offices of respondents across India with the title **List of Disqualified Directors** under Section 164(2)(a) of the Act of 2013 and said list shows petitioners are disqualified to act as directors in all the companies w.e.f. 01-11-2018. Based upon the event of striking off the name of company -Kanchan Creation Ltd., respondents declared the petitioners disqualified to act as director in the company having their registered office inter alia in the State of Madhya Pradesh and consequently, petitioners who are directors in other companies also have been disqualified under Section 164(2)(a) of the Act of 2013, their DIN is deactivated and their name appeared in the list of disqualified directors in all the companies. DIN is prerequisite in terms of Section 152(3) of the Act of 2013 for appointment as a director and if a person is acting as director without DIN he is liable for punishment under Section 159 of the Act of 2013.
7. It is the submission of learned counsel for the petitioners Shri Sankalp Sharma in Writ Petition No.15683/2020 and learned counsel Shri Praveen Surange appearing in Writ Petition No.8554/2019, 12653/2021 and 8639/2022 that disqualification shall operate only in the company

which is in default and not for all the companies. According to them, language of Section 164(2) and 167(1)(a) of the Act of 2013 makes it clear that disqualification shall operate only with respect to company which is in default filing financial statements and annual returns and not with respect to any other company because it is not the intention of Legislature to disqualify the director who is director in defaulting company to automatically cease as director from other companies. Wording of Section 167(1) of the Act of 2013 also makes it clear that vacation of director shall only be with respect to company which is in default.

8. According to them, as per rule 11 of the Rules of 2014, there is no mention about deactivation of DIN pursuant to Sections 164(2) and 167(1) of the Act of 2013, therefore, stretching rule 11 of the Rules of 2014 would be arbitrary and illegal.
9. It is further submitted that rule 11 of the Rules of 2014 does not contemplate exercise of *suo motu* power by the Central Government or Regional Director or Registrar of Companies (if authorized so) to deactivate DIN. Since no application was received by the Central Government to cancel or deactivate the DIN of petitioners either by petitioners themselves or by somebody else, *suo motu* cognizance could not have been taken for deactivation of DIN. In absence of any statutory

power to exercise suo motu power by authority approach of authority to deactivate DIN was contrary to the provisions specifically under Section 164 and 167 of the Act of 2013.

10. Learned counsel for the petitioners also raised the point of violation of principle of natural justice as according to them no opportunity was afforded to them before passing such order while rule 11(e) of the Rules of 2014 specifically provides for affording opportunity of hearing.
11. It is the submission of learned counsel for the petitioners that in some cases, respondents issued show cause notice to the petitioners but that was in respect of alleged violation of Section 137 of the Act of 2013 **(Copy of financial statements to be filed with Registrar)** and now respondents deactivated DIN, therefore, purpose and content of show cause notice and final order (by way of impugned order) are different, therefore, on the basis of show cause notice on some different ground, instant impugned order cannot be passed on some ground other than the one in show cause notice **{Referred: CCE Vs. Ballarpur Industries Ltd., 2007 (215) ELT 489 (SC) and CCE Vs. GAS Authority of India Ltd., 2008 (232) ELT 7 (SC)}**.
12. It is also submitted by learned counsel for the petitioners that a person cannot be punished for the same offence twice because punishment for non filing of financial statements and annual returns is prescribed under

Sections 92 and 137 of the Act of 2013 and if any liability or punishment is incurred under the said provision then provision of rule 11 of Rules of 2014 read with Sections 164(2) and 167(1) of the Act of 2013 cannot be applied to punish a person again on same set of alleged irregularities.

13. According to them, penalty for violation of Sections 92 and 137 of the Act of 2013 has been prescribed upon the **“officer who is in default”** as per Section 2(6) of the Act of 2013 and not on each and every director of the company. Therefore, deactivation of DIN of ordinary director and treating the director as disqualified is contrary to the provisions of the Act of 2013. By the act of respondents, no distinction has been made to person who though a director but not an **“officer who is in default”** and the disqualification is same irrespective of any default of that director or not.
14. Last but not the least, it is argued that provision of Section 164 of the Act of 2013 shall be prospective and not retrospective because these sections came into being on 1st April, 2014 and in some of the cases, 3 years default contemplated therein had to commence from the financial year 2014-15 or in the financial year 2016-17 (end on March 31, 2017). Similarly, Section 167(1)(a) of the Act of 2013 is operational on May 7, 2018, therefore, its operation is to be seen thereafter. Before default of

three preceding years, action has been taken without waiting for three years to lapse. They relied upon **AIR 1976 SC 133 (Dileep Kumar Sharma and others Vs. State of Madhya Pradesh)**, **AIR 1954 SC 496 (Tolaram Relumal and another Vs. State of Bombay)** as well as **(2011) 7 SCC 639 (State of Madhya Pradesh Vs. Narmada Bachao Andolan and another)** wherein it is held that when two interpretations are possible; one favouring the subject ought to be made applicable especially in case of a penal statute.

15. Learned counsel for the petitioner also placed list of cases in which different High Courts have taken a similar view while deciding the dispute finally and held in favour of petitioners. They relied upon the judgments passed by different High Courts from time to time in which some cases are worth reference like Madras High Court in **Bhagwan Das Vs. UOI order dated 03-08-2018 [2018] 146 CLA 168 (Mad)**, by Gujarat High Court in **Gaurang Balvantlal Vs. UOI order dated 18-12-2018, [2019] 149 CLA 286 (Guj)**, by Delhi High Court in **Mukut Pathak Vs. UOI order dated 04-11-2018 [2020] 156 CLA 43 (Delhi)** and all other judgments filed by Shri Sankalp Sharma Advocate along with his synopsis in writ petition No.15683/2020. Petitioners sought parity.
16. Learned counsel for the respondents opposed the prayer by way of filing

reply and tried to support impugned action of respondents. He denied the factum of denial of opportunity of hearing and referred Company Law Settlement Scheme, 2014 (CLSS, 2014) vide General Circular No.34 of 2014 in which all directors and companies were given a chance for course correction to submit financial statement/annual return and to cure the defects. Therefore, all these petitioners knew the fate very well, therefore, factum of opportunity of hearing is not available to the petitioners. According to him, respondents' action is as per the provision of Section 164(2) read with Section 167(1) of the Act of 2013, therefore, no error has been committed by the respondents. Since name of the company has been struck off from the register of Registrar of Companies due to non filing of statutory documents since 2014-15 notice under Section 248(1) of the Act of 2013 was issued to the company and its directors. Subsequently the public notice was issued under Section 248(1)(4) of the Act of 2013 read with rule 3 of the Rules of 2013. In sum and substance by way of filing reply, respondents opposed the petitioners and prayed for dismissal of all petitions.

17. However learned counsel for the respondents fairly accepted the fact that several High Courts have passed the orders in which orders of Registrar have been set aside on various grounds. However, he prayed for dismissal of petitions.

18. Heard learned counsel for the parties at length and perused the documents appended thereto.
19. From the pleadings and submissions of counsel for the parties, it appears that there are bunch of writ petitions covering or having similar issues. As per the written submissions given by Shri Surange it appears that following categories of cases are submitted before this Court for adjudication:

Category -I	
Matters wherein defaulting company has already been struck off.	Matters wherein defaulting company is not struck off.
Category -II	
Matters wherein Directors intended to continue the affairs of the defaulting company	Matters wherein Directors have no intention to continue the affairs of the company who is in default of filing Annual Accounts.
Category -III	
Matters wherein the defaulting company is a "Private Limited Company"	Matters wherein the defaulting company is "Public Limited Company"
Category -IV	
Matters wherein there is delay in approaching this Court	Matters wherein there is no delay in approaching this Court
Category -V	
Matters wherein directors/petitioners have resigned from defaulting company	Matters wherein Directors/petitioners have not resigned from defaulting company

Category -VI	
Matters wherein provisions of Section 164(2) has been retrospectively applied by Registrar of Companies	Matters wherein provisions of Section 164(2) has been prospectively applied by Registrar of Companies.
Category -VII	
Matters wherein Company Law Settlement Scheme, 2014 (CLSS -2014) and/or condonation of delay scheme -2018 (COD -2018) scheme is applicable	Matters wherein Company Law Settlement Scheme, 2014 (CLSS -2014) and/or condonation of delay scheme -2018 (COD -2018) is not applicable
Category -VIII	
Matters wherein petitioners are directors in other companies apart from defaulting company	Matters wherein petitioners are not directors in other companies apart from defaulting company
Category -IX	
Matters wherein petitioners have made the default good of non-filing after obtaining interim relief from this Court.	Matters wherein petitioners still in default of non-filing after obtaining interim relief from this Court.

20. Since the primary and consequential question is in respect of deactivation of DIN of petitioners by respondents, therefore, all these writ petitions have been heard together and decided by this common order. Minor deviation in facts of different petitions would not alter the nature of controversy.

21. From the perusal of the Act of 2013 and Rules of 2014, it appears that

Section 152 of the Act of 2013 deals in respect of **Appointment of Director** whereas Section 153 is in respect of **Application for allotment of DIN** and Section 154 is in respect of **Allotment of DIN**. It is pertinent to mention here that as per Section 152(3), allotment of DIN under Section 154 (or any other number as may be prescribed under Section 153) is a prerequisite for appointment as director of a company. So far as cancellation or surrender or deactivation of DIN is concerned, it is provided in the Rules of 2014 purportedly made under Section 149, 150, 151, 152, 153, 154, 157, 160, 168, 170 read with Section 469 of the Act of 2013. Rule 11 of the Rules of 2014 which is relevant herein is reproduced for ready reference:

“11. Cancellation or surrender or Deactivation of DIN. - (1)

The Central Government or Regional Director (Northern Region), Noida or any officer authorised by the Regional Director may, upon being satisfied on verification of particulars or documentary proof attached with the application received along with fee as specified in companies (Registration Offices and Fees) Rules 2014 from any person, cancel or deactivate the DIN in case-

(a) the DIN is found to be duplicated in respect of the same person provided the data related to both the DIN shall be merged with the validly retained number;

(b) the DIN was obtained in a wrongful manner or by fraudulent means;

(c) of the death of the concerned individual;

(d) the concerned individual has been declared as a person of unsound mind by a competent Court;

(e) if the concerned individual has been adjudicated an insolvent:

Provided that before cancellation or deactivation of DIN pursuant to clause (b), an opportunity of being heard shall be given to the concerned individual;

(f) on an application made in Form DIR-5 by the DIN holder to surrender his or her DIN along with declaration that he has never been appointed as director in any company and the said DIN has never been used for filing of any document with any authority, the Central Government may deactivate such DIN:

Provided that before deactivation or any DIN in such case, the Central Government shall verify e-records.

Explanation.- *For the purposes of clause (b)-*

(i) the term "wrongful manner" means if the DIN is obtained on the strength of documents which are not legally valid or incomplete documents are furnished or on suppression of material information or on the basis of wrong certification or by making misleading or false information or by misrepresentation;

(ii) the term "fraudulent means" means if the DIN is obtained with an intent to deceive any other person or any authority including the Central Government.

(2) The Central Government or Regional Director (Northern

Region), or any officer authorised by the Central Government or Regional Director (Northern Region) shall, deactivate the Director Identification Number (DIN), of an individual who does not intimate his particulars in e-form DIR-3-KYC [or the web service DIR-3-KYC-WEB as the case may be] within stipulated time in accordance with Rule 12A.

(3) The de-activated DIN shall be re-activated only after e-form DIR-3-KYC [or the web service DIR-3-KYC-WEB as the case may be] is filed along with fee as prescribed under Companies (Registration Offices and Fees) Rules, 2014.]”

- 22.** From perusal of said rule, it appears that cancellation or deactivation of DIN can be done at the instance of any person while moving an application along with fee as specified in the Rules of 2014 and that too after affording of opportunity of hearing (if cancellation or deactivation of DIN is made pursuant to clause (b) of sub-rule 1 of rule 11).
- 23.** Here, *prima facie* no application has been moved by any person to reach to a conclusion regarding cancellation or deactivation of DIN at the hands of Registrar. In Rules, incorporation of requirement of moving application is obvious, because allotment of DIN number is prerequisite for appointment of directors, therefore, moving application by person assumes more significance because it is identity which is carried by the director over his shoulder during his stint as director of the company,

therefore, such important identification cannot be sacrificed *suo motu* or at the instance of any misrepresentation. It needs verification of e-record and affording opportunity of hearing in some contingencies especially when the matter pertains to obtaining DIN in a Wrongful Manner or by Fraudulent Means. Interestingly in writ petition No.8554/2019, show cause notice dated 12-02-2019 was issued for alleged violation under Section 137 of the Act of 2013 but in the said notice, no mention about deactivation or cancellation of DIN was referred but thereafter impugned order has been passed in which deactivation of DIN was made and interestingly disqualification of petitioners was given effect **from 01-11-2018 upto 30-10-2023** which clearly suggests that before issuance of **show cause notice dated 12-02-2019** respondents already and impliedly deactivated DIN of petitioners and this amounts to violation of principles of natural justice because at the one hand show cause notice does not include any trappings of rule 11 of the Rules of 2014 and on the other hand, impugned order has been passed under Section 164(2) and 167(1) of the Act of 2013.

24. Petitioners rightly relied upon **CCE Vs. Ballarpur Industries Ltd. (supra)** and **CCE Vs. GAS Authority of India Ltd.(supra)** in this regard, because show cause notice is the foundation of imputation and dichotomy of foundation of show cause notice *vis a vis* punishment

order (impugned order herein) renders the proceedings vulnerable in the eyes of law.

- 25.** Another aspect worth consideration in the matter is that rule 11 of the Rules of 2014 prescribes certain contingencies which may lead to deactivation and cancellation of DIN. Sections 164 of the Act of 2013 deals in respect of disqualification for appointment of director and Section 167 of the Act of 2013 deals in respect of vacation of office of director but it nowhere deals in respect of cancellation of DIN, therefore, resorting to Sections 164 and 167 of the Act of 2013 for cancellation/deactivation of DIN is arbitrary and illegal. Only source available for deactivation of DIN is provided under rule 11 of Rules of 2014.
- 26.** Close scrutiny of Sections 164(1) and 164(2) of the Act of 2013 makes it clear that former takes care of individual act of person which may operate as disqualification whereas later provision talks about conduct of a company in which person is working as director. Basis of disqualification in both the contingencies are different and apparently contingency of Section 164(1) of the Act of 2013 and rule 11 of the Rules of 2014 may be overlapping but so far as Section 164(2) of the Act of 2013 *vis a vis* rule 11 of Rules of 2014 is concerned, it appears that Section 164(2) and for that matter, Section 167(1) are concerned, there

are certain different set of contingencies mainly non-existent in contingencies as provided in rule 11 of the Rules of 2014. Therefore, applying the grounds mentioned in rule 11 and treating them to be the grounds available under Section 164(2) and 167(1) of the Act of 2013 would lead to anomaly and would apparently go into the arena where authorities would move in arbitrariness and illegality. On this pretext also, case of petitioners gains ground.

27. So far as application of Sections 164 and 167 of the Act of 2013 is concerned from the Act of 2013 itself it appears that Section 164 of the Act of 2013 was made applicable from 1st May, 2014 whereas Section 167 of the Act of 2013 was made applicable w.e.f. 7th May, 2018 and it is settled in law that unless statute is made applicable retrospectively, its application would be prospective in nature. In some of the cases, alleged default appears to be of 2015-16 and 2016-17, therefore, three consecutive years have not been lapsed so as to attract the liability or rigours of Section 164(2) of the Act of 2013.

28. All other High Courts, list of which is provided hereinbelow have held in unison that Section 164(2) of the Act of 2013 would be prospectively applied and therefore, on this ground also case of respondents loses grounds:

S.No.	Parties Name	Journal	Order dated	High Court
1	Bhagwan Das V. UOI	[2018] 146 CLA 168 (Mad)	03/08/18	Madras (SB)
2	Gaurang Balvantlal V. UOI	[2019] 149 CLA 286 (Guj)	18/12/18	Gujrat (SB)
3	Yashodhara Shroff V. UOI	[2019] 152 CLA 393 (Kar)	12/06/19	Karnataka (SB)
4	Mohd. Tariq V. UOI	[2020] 159 CLA 267 (All)	15/10/19	Allahabad (DB)
5	Mukut Pathak V. UOI	[2020] 156 CLA 42 (Delhi)	04/11/19	Delhi (SB)
6	Jai Shankar V. UOI	2020(3) ADJ 645	16/01/20	Allahabad (DB)
7	Naresh Poddar V. UOI	[2021] 224 CompCas 552(Cal)	05/01/21	Calcutta (SB)
8	Zacharira Maramkandathil Mohan V. UOI	[2021] 3 KHC 550	16/06/21	Kerala (SB)
9	Meethelaveetil Kaitheri V. UOI	[2020] 159 CLA 277 (Mad)	09/10/20	Madras (DB)
10	Gautam Mehra V. UOI	[2021]224Comp Cas514 (Cal)	15/10/20	Calcutta (SB)

29. Different High Courts have taken same stand that DIN cannot be cancelled or deactivated resorting to Section 164 or 167 of the Act of 2013 and for the reasons assigned into their orders. For brevity, this Court does not intend to elaborate the order further while repeating the discussion.

30. *Resultantly*, in the considered opinion of this Court, looking to the legal

position and the judgments passed by different High Courts from time to time, this Court intends to allow the writ petitions preferred by petitioners and set aside the impugned orders passed by Registrar of Companies against the petitioners whereby DIN has been cancelled/deactivated. After setting aside of impugned orders passed in different writ petitions referred above, consequential follow-up action shall be ensured, if required to be done at the instance of respondents.

31. All petitions stand allowed and disposed of accordingly.

**(Anand Pathak)
Judge**